

[ 3418 ]

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

SATURDAY, THE TWENTY FIRST DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 26227 OF 2024**

**Between:**

1. Janagama Vaishnavi, D/o Janagama Shankar Babu, Aged about 20 years, Occ Student, Res 6-3-291, Durgammagadda, Dist Karimnagar, T.G.
2. Madeeha Fatima, D/o late Mobeen Ahmed Quraishi, Aged about 18 years, Occ Student, Res H.No. 16-9-681/14, old Malakpet, Hyderabad, T.G.
3. Govada Karthik Chand, S/o Govada Jayaram, Aged about 18 years, Occ Student. Res H.No. 8-3-167/K/118 G2 Sree Devi Residency, Jaiswal Hospital, Kalyan nagar, VTC Hyderabad.T.G.

**...PETITIONERS**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for online registration for admission into MBBS/BDS course under Management Quota "C" (NRI) Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondent is to consider and permit the petitioners to upload online application for admission into MBBS/BDS course under Management Quota "C" (NRI) category for the academic year 2024-25 in next phase of counseling.

FILED FOR  
MEDICAL HEALTH  
AND FAMILY WELFARE  
COURT  
BANGALORE

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request for online registration under Management Quota 'C'(NRI) Category for admission into MBBS/3DS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition.

**Counsel for the Petitioner: SRI ABDUL KABEER**

**Counsel for the Respondent No.1: SRI R.NAGARJUNA REDDY, AGP FOR  
MEDICAL HEALTH & FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI G.RAVI FOR SRI A.PRABHAKAR RAO,  
SC FOR KNRUHS**

**The Court made the following: ORDER**

FILED FOR  
MEDICAL HEALTH  
AND FAMILY WELFARE  
COURT  
BANGALORE

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.26227 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel for the petitioners.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical & Family Welfare Department for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, 'the University') for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioners *inter alia* have prayed for the following relief:

"For the reasons stated above, it is prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioners request for online registration for admission into MBBS/BDS course under Management Quota "C" (NRI) Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload online application for admission into MBBS/BDS course under Management Quota "C" (NRI) Category for the academic year 2024-25 in next phase of counseling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioners submitted that inadvertently the petitioners could not register for admission under management quota "C" category i.e., NRI category. Therefore, the University is not permitting the petitioners to seek admission under Management Quota for "C" (NRI) category. He further submitted that the petitioners be granted liberty to submit a representation to

the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-C.PRAVEEN KUMAR  
ASSISTANT REGISTRAR**


**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to SRI ABDUL KABEER, Advocate [OPUC]
4. Two CCs to GF FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.  
BSK



CC TODAY

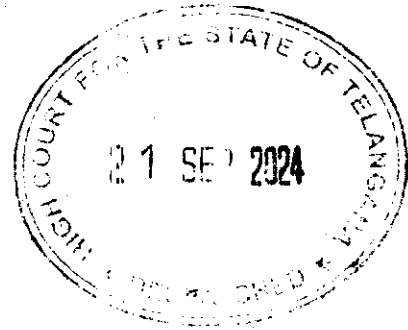
HIGH COURT

DATED:21/09/2024

WRIT PETITION

ORDER

WP.No.26227 of 2024



DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS.

~~9~~  
~~MM~~  
~~21/9/2024~~